



\$~56 IN THE HIGH COURT OF DELHI AT NEW DELHI * W.P.(C) 5437/2024 +ALL INDIA BAR ASSOCIATION OF NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION Petitioner Mr. M L Lahoty, Mr. Paban Sharma, Through: Mr. Sagar Saxena, Mr. P K Seth, Mr. Maibam N Singh, Mr. Sanjeev Kumar Verma, Mr. Sandeep Kumar Verma, Mr. Sandeep Kapoor, Mr. Navneet Kumar, Mr. Sitarama Rao, Mr. Anchit Sripai, Advocates

versus

UNION OF INDIA & ANR. Respondents

Through:

Ms. Sarika Singh, SPC for UOI with Mr. Chetan Jadon, GP for R-1

CORAM: HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

23.04.2024 % CM APPL. 22455/2024 (Exemption)

Allowed, subject to all just exceptions.

W.P.(C) 5437/2024 & CM APPL. 22454/2024

1. The present Writ Petition has been filed with the following prayers:

> "a) Issue a writ of mandamus or any other appropriate order/direction thereby Writ/ directing the Respondents to restore the Summer Vacation in the month of June and Winter Vacation in the last week of December in the Calendar of the Hon'ble National Consumer Disputes Redressal Commission, New Delhi in terms with the earlier calendars of the National





Commission, which existed prior to COVID pandemic since inception and in consonance with the calendars of the other Tribunals & Commissions working under different ministries of the Respondent No. 1 and in consonance with the Calendar of the Hon'ble Supreme Court and this Hon'ble Court.;

b) Pass an interim order and direct the Respondent No. 2 not to list any further cases in the Month of June and last week of December during the pendency of the present Writ Petition except any urgent matter at the request of the advocates/parties;"

2. Issue Notice.

3. Learned Counsel for the Union of India accepts notice and seeks some time to file a reply.

4. Let the reply be filed within three weeks.

5. On Petitioner's taking steps, let notice be issued to the Respondent No.2 through all permissible modes, including *Dasti*.

6. List on 20.05.2024.

SUBRAMONIUM PRASAD, J

APRIL 23, 2024 Rahul